

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Misc. Application No. : 1483 of 1994

In  
Original Application No: 763 of 1994

Smt. Madhuri Singh .... .... Applicant.

Versus

Union of India & Ors. .... .... Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Mr. S.Das Gupta, A.M.)

Heard Shri V.Singh, learned counsel  
for the applicant on admission.

2. The applicant in this case is a daughter-in-law of one Gauri Shanker Singh who was working as EDBPM at Sidhauna Post Office in Azamgarh and who died in harness on 20.2.1994. The petitioner applied for appointment on compassionate ground to support the family of the deceased. It is stated that the son of the deceased, that is the husband of the petitioner is staying separately and hence the daughter-in-law of the deceased has applied for compassionate appointment.

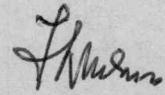
3. The petitioner is stated to have submitted a representations dated 7/8.3.1994 (Annexure A-1) and 7.5.1994 (Annexure A-5). These representations are stated to be pending for disposal.

86.

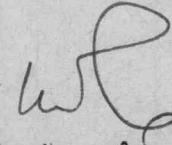
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4. In the facts and circumstances of the case, we direct the respondents to consider the representations, stated to have been submitted by the applicant and dispose of the same with a reasoned and speaking order within a period of 3 months from the date of communication of this order.



Member-J



Member-A

Allahabad Dated: 20.5.1994

/jw/